

**National Highways Authority Of India (Amendment) Act,
2013**

19 of 2013

[10 September 2013]

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PREAMBLE An Act further to amend the National Highways Authority of India Act, 1988. BE it enacted by Parliament in the Sixty-fourth Year of the Republic of India as follows:--

1. Short Title :-

This Act may be called the National Highways Authority of India (Amendment) Act, 2013.

2. Amendment Of Section 3 :-

In section 3 of the National Highways Authority of India Act, 1988 (68 of 1988), for sub-section (3), the following sub-section shall be substituted, namely:--

"(3) The Authority shall consist of--

(a) a Chairman;

(b) not more than six full-time members; and

(c) not more than six part-time members,

to be appointed by the Central Government by notification in the Official Gazette:

Provided that the Central Government shall, while appointing the part-time members, ensure that at least two of them are non-Government professionals having knowledge or experience in

financial management, transportation planning or any other relevant discipline.